



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 21st September, 2011

% Date of decision: 31st October, 2011

+ **ITA NO.345/2009, ITA NO.414/2009, ITA NO.458/2009,
ITA NO.780/2009 & ITA NO.787/2009**

All titled as:

COMMISSIONER OF INCOME TAXAppellant
Through: Ms. Rashmi Chopra, Advocate.

-versus-

DELHI PUBLIC SCHOOLRespondent
Through: Mr. Ajay Vohra, Advocate with
Ms. Kavita Jha, Advocate and
Mr. Somnath Shukla, Advocate.

**CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

1. Whether reporters of local papers may be allowed to see the Judgment? No.
2. To be referred to the Reporter or not? No.
3. Whether the Judgment should be reported in the Digest? Yes.

SIDDHARTH MRIDUL, J.

For orders see ITA No.345/2009.

SIDDHARTH MRIDUL, J.

ACTING CHIEF JUSTICE

OCTOBER 31, 2011

mk